

(2012-13)
I am a candidate for Constituency No 240 (Jammu)
Sikandra

Affidavit to be furnished by the candidate alongwith Nomination Paper
Before the Returning Officer

For election to BIHAR VIDHAN SABHA (Name of the House) SABHA.
From 240. Sikandra Constituency (Name of the Constituency)

Rameshwar Paswan

son/daughter/wife of

Kate Nandho Das

aged 75 years, resident of Vill. Nandho Das, P.O. Rukhi, Dist. Jammu (mention full postal address), candidate at the above

I, the undersigned, do hereby solemnly affirm and state on oath as under:- BIHAR.

(strike out whichever is not applicable)

(1) I am a candidate set up by JDA (U) (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names <u>RAMESHWAR PASWAN</u>	Permanent Account Number (PAN) <u>AIUPD0689H</u>	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self			
2.	Spouse- <u>URMILA</u>			
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:- 40
Any one.

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26): No Any one.

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	

(c) Punishment imposed:

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand					
(ii)	Details of Deposits in Bank ^{2, 3, 9} accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Thirity one thousand only. rupees in S.B.B. Sikandra 10-Ten thousand rupees in Patna				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Co-operative Bond - Sikandra				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	None.				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	No.				
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Motor car 15 March 2012: Eight Lacs.				
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	No.				

(vii)	Any other assets such as value of Claims/interest				
(ix)	Gross Total value				

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>					
	Location(s)	3 All time Acers.				
	Survey number(s)	detained in enclosed				
	Area (Total measurement in acres)	30.				
	Whether inherited property (Yes or NO)	only Home				
	Date of purchase in case of self acquired property	1966 to 2004-05.				
	Cost of Land (in case of purchase) at the time of purchase	1.42 Lacs				
	Any Investment on the land by way of development, construction etc.	Farming & Building.				
	Approximate Current market value	30 Thirty Lacs.				
(ii)	<u>Non-Agricultural Land</u>					
	Location(s)	No.				
	Survey number(s)	Patna				
	Area (Total measurement in sq. ft.)	1. 3.25 m. 2. 1.1 ha.				
	Whether inherited property (Yes or NO)	No.				
	Date of purchase in case of self acquired property	1990.				
	Cost of Land (in case of purchase) at the time of purchase	35. Thirty five thousand Rs.				
	Any Investment on the land by way of development, construction etc.	Building				
	Approximate Current market value	30 Thirty Lacs. Rs.				
(iii)	<u>Commercial Buildings</u>					
	(including apartments)					
	-Location(s)	No				
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	No				

	Whether inherited property (Yes or NO)	No			
	Date of purchase in case of self acquired property	No			
	Cost of property (in case of purchase) at the time of purchase	No			
	Any Investment on the property by way of development, construction etc.	No			
	Approximate Current market value				
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Sikandra + Bafra Amphalga			
	Area (Total measurement in sq. ft.)	3.25 acres 2 - 1/2 acres			
	Built up Area (Total measurement in sq. ft.)	Do			
	Whether inherited property (Yes or NO)	No			
	Date of purchase in case of self acquired property	1980			
	Cost of property (in case of purchase) at the time of purchase	70. thousand rupees only			
	Any Investment on the land by way of development, construction etc.	Building			
	Approximate Current market value	30. Thirty Lacs Rupees			
(v)	Others (such as interest in property)	No			
(vi)	Total of Current Market Value of (i) to (v) above	No			

- (6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	7. Lacs Seven + K.C.C. 2. Lacs Rupees S.B.D.				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	K.C.C.				

	Any other liability	K.C.C. + CARL Loan.				
	Grand total of liabilities	8. Nine Lacs				
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation	One Lacs Etc.				
	Dues to departments dealing with supply of water	No.				
	Dues to departments dealing with supply of electricity	Total one Lacs approx.				
	Dues to departments dealing with supply of telephones/mobiles	No				
	Dues to departments dealing with government transport (including aircrafts and helicopters)	No				
	Income Tax Dues	No				
	Wealth Tax Dues	No				
	Service Tax Dues	No				
	Municipal /Property Tax Dues	No				
	Sales Tax Dues	No.				
	Any other dues	No.				
	Grand total of all Govt. dues	10. Ten Lacs approx.				

(7) Details of profession or occupation: Farming + Social Services.

a. Self.....

b. Spouse.....

(8) My educational qualification is as under: Under Graduate.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate RAMESHWAR PASHAN.	Sh./Smt./Kum. x
2.	Full postal address	Houla deh, P.O. Rabiw (Sikandra) Jarnul
3.	Number and Name of the constituency and state	240. Sikandra.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Jud (U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No any me cases.

(c) Total number of Pending cases where the court (s) have taken cognizance		No any one.				
5.	PAN of 01/01/1987. ALUPP06894.	Year for which last Income Tax Return filed	2011.			
(a) Candidate		DO.				
(b) Spouse:		NO.				
(c) Dependents		NO.				
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Carz	Mr			
B.	Immovable Asset	Nine Acres Land 2k.				
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Rs. 60 Lacs Sixty Lacs				
(ii)	Approximate Current Market Price of Asset (Total Value)	Ninety 50 - Lacs. Rs.				
7.	Liabilities	Rs. 10 Lacs	4			
(i)	Government dues (Total)	Rs. 10 Lacs				
(ii)	Loans from Bank, Financial Institutions and others (Total)	K.C. + mortgage S.B.I.				
8.	Highest educational qualification: Under graduate.					
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of.....201.....

Rameshwar Baswan
9-9-13
DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.

LAND POSSESSION CERTIFICATE

541

Place.....

Date.....

Certificate that Shri रामेश्वर पासवान

S/o Shri रवि नाथ पासवान

of village नौआडीह

P.S. सिकन्दरा District जयपुर

Whose Signature is/are attested below, own exclusively.....

acres of land agricultural cultivating land under his/their possession as per land schedule given below . The revenue of the land under reference has been paid up to year.....

LAND SCHEDULE

Mauza, and Thana No	Tauzi No.	Khata No.	Khesra No.	Area	BOUNDARY			
					North	South	East	West
रवेरा 103	8217	242 27	2390 321 81	2.42 X.23 X.70	जं. नं. 782 जं. नं. 17 जं. नं. 29	रामेश्वर पासवान रामेश्वर पासवान रामेश्वर पासवान		
नौआडीह 110		18 9	255 400 260 356 353 363 338 350	1.82	जं. नं. 60		20	
नौआडीह 110		40 48	126 255	2.13	जं. नं. 141 वगैरा	रामेश्वर पासवान		
नौआडीह 110		11	357	X.28	जं. नं. 142 वगैरा	रामेश्वर पासवान		
3-नं आठ				7.58				

जहाँ, उक्त जमीन का मिसान पंजी II से किचां सिद्ध पाया कि उक्त जमीन आवेक के पिता नौआडीह पासवान को स्वयं के पत्नी के नाम से कुल रुकवा 7.58 की पंजी II में दर्ज है जमीन पर आवेक का दखल कब्जा है सन् 10-11 तक पट्टा है।

Signature of Land Owner

Signature of Circle Officer

Above Signature Satiestp

Signature of B.D.O./C.O.

23/10/10
Office Seal

